

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76570 of 2018

(Arising out of Order-in-Appeal No.17/ST-II/Kol/2018 dated 24.01.2018 passed by Commissioner (Appeals) of CGST & Excise, Kolkata)

M/s Chetan Logistics Private Limited

42B, Diamond Harbour Road, Mominpur, Kolkata-700027

Appellant

VERSUS

Commissioner of CGST & Excise, Kolkata South

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the appellant

Shri K.Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER No.75085/2023

DATE OF HEARING : 20 .02.2023

DATE OF DECISION : 20 .02.2023

Per K.Anpazhakan :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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